

COMMITTEE ON PUBLIC UNDERTAKINGS

SIXTH REPORT

SHRI MANUBHAI PATEL (Dabhoi) : On behalf of Shri Surendranath Dwivedy, I beg to present the Sixth Report of the Committee on Public Undertakings on contracts entered into by Rourkela Steel Plant of Hindustan Steel Limited with the M/s. B. Patnaik Mines (P) Limited and others for the supply of Iron ore and Manganes ore.

PETITION RE. CONSTITUTION (AMENDMENT) BILL

SHRI INDER J. MALHOTRA (Jammu) : I beg to present a petition from Major-General (Retd.) U. C. Dubey and others, relating to the Constitution (Amendment) Bill, 1967, (*Amendment of the Eighth Schedule*).

11.48 HOURS

STATEMENT RE. CEMENT DISTRIBUTION REGULATION

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI RAGHUNATH REDDI) : On behalf of Shri F. A. Ahmed, I wish to make a statement on the decision of Government to regulate distribution of cement in the country . . .

SHRI N. DANDEKAR *rose*—

MR. SPEAKER : We do not allow a discussion now. Let him lay the statement on the Table.

SHRI RAGHUNATH REDDI : . . I beg to lay on the Table a statement on the decision of Government to regulate distribution of cement in the country. [*Placed in Library. See No. LT-2193/67*].

श्री अटल बिहारी वाजपेयी (बलरामपुर) : अध्यक्ष महोदय, आज इस सत्र का अन्तिम दिन है। इस विषय पर चर्चा करने या प्रश्न पूछने का अवसर कब मिलेगा ?

MR. SPEAKER : When once it is allowed, it has to be done again. The practice we have been following with respect to such statements is that after the statement is made, members may ask for time to discuss it. If immediately after it is made, questions are allowed, it will take much time without yielding corresponding results. We will not be able to get proper replies. One question is not going to clarify all matters. On one question today we have taken nearly 45 minutes. If we allow questions on this, it will take another 40 minutes without yielding any result. That is my difficulty. Therefore, we made a rule.

Let Members go through the statement. If necessary, we can have a discussion later on, next session.

SHRI N. DANDEKAR (Jamnagar) : That will mean that the mischief will be done and then we will have a debate over it.

MR. SPEAKER : He might write to the Minister. Or he might write to me and I will forward it to the Minister. Otherwise, we will take another 40 minutes on this.

11.50 HOURS

BANKING LAWS (AMENDMENT) BILL*

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA) : On behalf of Shri Morarji Desai, I beg to move for leave to introduce a Bill further to amend the Banking Regulation Act, 1949, so as to provide for the extension of social control over banks and for matters connected therewith or incidental thereto, and also further to amend the Reserve Bank of India Act, 1934, and the State Bank of India Act, 1955.

MR. SPEAKER : Motion moved :

"That leave be granted to introduce a Bill further to amend the

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Banking Regulation Act, 1949, so as to provide for the extension of social control over banks and for matters connected therewith or incidental thereto, and also further to amend the Reserve Bank of India, Act, 1934, and the State Bank of India Act 1955".

SHRI S. M. BANERJEE (Kanpur) : I do not want to object to this Bill, but I want to say one thing...

MR. SPEAKER : Shri S. Kundu

SHRI S. KUNDU (Balasore) : I want to make this submission. I do not want that the nation should be fooled and cheated in the name of socialisation or in the name of this Bill. We demand complete nationalisation of the banks. I want to make this very clear. But the Bill that has come before us will only serve the interests of certain people. So far as the Government is concerned, it will further bureaucratise the entire banking industry and it will never serve the purpose for which the entire country demanded nationalisation of banks.

AN HON. MEMBER : Not entire country.

SHRI S. KUNDU : 99 per cent of the people of the country. During these years, out of the deposits, a huge proportion, 87 per cent, has gone as loans to big industrial houses. 49 per cent of the shares are held by 3 per cent of the shareholders. 36 per cent of the shares are held by one per cent of the shareholders—I am just giving you these figures to show the magnitude of the hold of big business on the banks. The directors, their relations brothers, uncles and so on among themselves distribute the loans and interest to their own concerns.

This has actually helped the concentration of economic power in the hands of a few. Therefore, I would request Government to take back this Bill and bring forward a complete Bill nationalising the entire banking structure. That is the only solution.

If the Government by this Bill want to show to the country that they are in favour of nationalisation, it will only

be cheating and fooling the entire country, though we are demanding complete nationalisation.

SHRI S. M. BANERJEE *rose*—

MR. SPEAKER : The rule is that if a motion for leave to introduce is objected to, the member opposing may make a brief statement and reply will be given by the Minister concerned. Then without further debate, the question has to be put. The rule is very clear. If all of you want to speak, it will become a debate.

SHRI S. M. BANERJEE : I am not transgressing the rule.

SHRI JYOTIRMOY BASU (Diamond Harbour) : Only one second.

MR. SPEAKER : Everybody wants only one second.

SHRI S. M. BANERJEE : After all there has been a convention here.

MR. SPEAKER : Convention should replace rule?

SHRI S. M. BANERJEE : Why should you be so rigid about the rules on the last day?

On behalf of my group, I want to register my protest and say that the Congress has succumbed to the wishes of the big business houses. Now it is quite clear...

SHRI N. DANDEKAR (Jamnagar) : Is he opposing the Bill?

MR. SPEAKER : Yes.

SHRI N. DANDEKAR : He has not said so.

SHRI S. M. BANERJEE : This is a prostitution of nationalisation.

I would only request you to convey our feelings to the hon. Deputy Prime Minister that he will not be able to end monopoly by keeping the banks in the hands of the sharks.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Banking Regulation Act, 1949, so as to provide for the extension of social control over banks and for matters

connected therewith or incidental thereto, and also further to amend the Reserve Bank of India Act, 1934, and the State Bank of India Act, 1955".

The motion was adopted.

SHRI JAGANNATH PAHADIA :
I introduce the Bill.†

12.55 HOURS

CIVIL DEFENCE BILL*

THE MINISTER OF STATE IN
THE MINISTRY OF HOME AFFAIRS
(SHRI VIDYA CHARAN SHUKLA):
On behalf of Shri Y. B. Chavan, I beg
to move for leave to introduce a Bill
to make provision for civil defence and
for matters connected therewith.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to make provision for civil defence and for matters connected therewith".

The motion was adopted

SHRI VIDYA CHARAN SHUKLA :
I introduce the Bill.

11.56 hrs.

COMMITTEE ON PRIVILEGES FOURTH REPORT

श्री श्रीचन्व गोयल (चण्डीगढ़) : अध्यक्ष महोदय, मैं चौथी लोक सभा की विशेषाधिकार समिति की चौथी रिपोर्ट पर यह विवाद उठाना चाहता हूँ। 4 जून को, जब कि देश की संसद् में हजारी रिपोर्ट के सम्बन्ध में विचार हो रहा था, हिन्दुस्तान टाइम्स के एडीटर, श्री मूलगांवकर, ने "श्रीडज फ्राफ दि स्टार चेम्बर" के शीर्षक से एक लेख लिखा, जिस को पढ़ कर कोई भी व्यक्ति इस नतीजे पर पहुँचे बगैर नहीं रह सकता कि सम्पादक महोदय ने इस सदन की गरिमा को बड़ा

भारी धक्का लगाया है, इस सदन की तुलना स्टार चेम्बर से कर के इस को अपमानित किया है, इस की मान-हानि की है।

मैं ने इंग्लैंड का इतिहास पढ़ा है। मैं स्टार चेम्बर नाम की कोर्ट की कुछ पृष्ठभूमि भ्राप की सेवा में रखना चाहता हूँ। चार्ल्स द्वितीय और चार्ल्स तृतीय के समय से इंग्लैंड में स्टार चेम्बर नाम की एक कोर्ट थी, जिस की छत पर सितारे बने हुए थे। उस कोर्ट में जो सदस्य बैठते थे, वे केवल इधर-उधर की सुनी हुई भ्रफवाहों के भ्राघार पर, किसी बात का सबूत लिये बगैर, एक सम्मरी ढंन से लोगों की ट्रायल कर के उन को दंड देते थे और उन पर भ्रत्याचार करते थे। उन लोगों ने बड़े गैर-जिम्मेदार तरीके से व्यवहार करना शुरू किया था। उसी कारण उस समय राजा और संसद् के बीच में एक संघर्ष चला। उस संघर्ष में आखिर में संसद् की विजय हुई और उस ने उस स्टार चेम्बर की कोर्ट को दबाया।

स्टार चेम्बर की कोर्ट से इस संसद् की तुलना कर के सम्पादक महोदय ने यह कल्पना देने की कोशिश की है कि मानों भ्राज का यह हमारा सदन एक गैर-जिम्मेदार लोगों का सदन है, किसी बात की जांच-पड़ताल किये बगैर इस सदन में भीषण और गम्भीर आरोप लगाए जाते हैं। उस लेख में से कुछ उद्धरण पढ़ कर मैं यह सिद्ध करूँगा कि किस प्रकार सम्पादक महोदय ने भ्राज के इस जनतंत्र के प्रभुसत्ता-सम्पन्न सर्वोपरि सदन को लोगों की नजरों में बेइज्जत करने का प्रयत्न किया है।

मैं निवेदन करना चाहता हूँ कि किसी भी सम्पादक महोदय को अपने विचार रखने की स्वतंत्रता है।

परन्तु एक स्वतंत्र देश में जैसा कि कहा गया है कि किसी की भी भ्राजादी उस की नाक से परे नहीं चलती। एक व्यक्ति भ्राब दूसरे के ऊपर कीचड़ उछालता है या दूसरे के ऊपर इस तरह की नुक्ताचीनी करता है तो उसे यह भी देखना चाहिए कि क्या जिस लोकतं

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†Introduced with the recommendation of the President.